## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3786
ANSWERED ON:17.08.2010
DOMESTIC VIOLENCE
Baske Shri Pulin Bihar;Dubey Shri Nishikant ;Wankhede Shri Subhash Bapurao

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of domestic violence against women are on the rise in the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise;
- (c) the total number of accused persons arrested during the said period, State-wise;
- (d) the total number of such cases solved/unsolved and the steps taken to solve all the pending cases;
- (e) whether the Government proposes to seek assistance from Non-Governmental organisations in such cases and also provide financial assistance to the victims; and
- (f) if so, the details thereof?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (f): As per information provided by National Crime Record Bureau (NCRB), State/UT-wise details of cases registered, cases charge-sheeted, cases convicted, persons convicted under Protection of Women from Domestic Violence Act is at Annexure.

As per Seventh Schedule, 'Police' and 'Public Order' are the State subjects under the Constitution, and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women pertaining to domestic violence, lies with the State Governments /Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention of crimes against women and in this regard, a detailed advisory dated 4th September, 2009 has been sent to all State Governments/Union Territory Administrations wherein all States/UTs have been advised to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The advisory has specifically advised the State Governments/UT Administrations to explore the possibility of associating NGOs working in the area of combating crimes against women and also advises that all Police stations may be advised to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005.

As per information provided by Ministry of Women and Child Development "under Section 10 of the Protection of Women from Domestic Violence Act, 2005, any voluntary association registered under the Societies Registration Act, 1860 or a Company registered under the Companies Act, 1956 or any other law for the time being in force with the objective of protecting the rights and interests of women by any lawful means, including providing of legal aid/medical, financial or other assistance shall register itself with the State Government as a service provider for the purpose of this Act. A service provider so registered shall have the power to record the domestic incident report, get the aggrieved person medially examined and unsure that the aggrieved person is provided shelter in a Shelter Home, if she so requires". The Government of India does not provide any financial assistance to such victims.